

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 280 of 2013
& I.A. No. 381 of 2013

Dated : 3rd December, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

M/s RDM Care (India) Pvt. Ltd. Appellant(s)
Versus
Madhya Pradesh Electricity Regulatory
Commission & Anr. Respondent(s)

Counsel for the Appellant(s): Mr. Rajiv Yadav
Counsel for the Respondent(s): Mr. C.K. Rai for R.1

ORDER

Mr. C.K. Rai, Learned Counsel undertakes to file vakalatnama on behalf of Respondent no.1. He is directed to file the reply on or before 2.1.2014 after serving copy on the other side.

We have heard the Learned Counsel for the Appellant. It is represented that the issues in the Application for stay as well as the main Appeal are same. So, it would be appropriate to take up the main Appeal for final disposal. With this observation, IA no. 381 of 2013 is disposed of.

Post the main Appeal for final disposal on **10.1.2014.**

(Rakesh Nath)
Technical Member
mk/js

(Justice M. Karpaga Vinayagam)
Chairperson